

Notifications and Orders

(75) Amendment in Zoning Plan - In exercise of the powers conferred under Section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh, hereby directs that consequent upon the issuance of directions at Serial No. 1 to 6 under heading "Residential Buildings" as per Chief Administrator's Office, Union Territory, Chandigarh's order dated 5th December, 2000, issued, vide Endorsement No. 11/1/2/64-UTFI (4) - 2000/11991-92, dated 18th December, 2000, the relevant clauses of Zoning Plan, Frame Control and Architectural Control, as the case may be, may be deemed to have been amended/modified to that extent (*Published in Chandigarh Administration Gazette (Extra) dated 27.8.2002 Page 2041*)